

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-2078/2017

New Delhi, this the 12th day of July, 2017.

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)

1. Krishna Singh Negi (31 years) Post-DEO,
S/o Sh. Ram Singh,
R/o house No. 74, Type-2,
Kailash Block A.L. T. Complex,
Sanjay Nagar, Ghaziabad, UP.
2. Umesh Chandra Sati (22 years)
Designation House Keeping,
S/o Pati Ram Sati,
R/o M-97A, Sanjay Nagar,
Ghaziabad, U.P. ... Applicants

(through Sh. Amit Verma)

Versus

1. Ministry of Communication & IT,
Department of Telecommunication
Through Secretary.
2. National Institute of Communication Finance,
Through Director General,
Mehrauli, New Delhi. ... Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

Heard learned counsel for the applicant.

MA No. 2254/2017 filed for joining together is allowed.

OA No. 2078/2017

The applicants have filed this OA seeking the following reliefs:

"i. Pass an order thereby directing the respondents to regularized the applicants;

- ii. The applicants shall be given all the monetary and other benefits as given to the regular employee of the same post;
- iii. The applicants shall be given the seniority from the date of initial joining as contractual employee.
- iv. Pass further order thereby directing the respondents to pay back the pay scale/grade pay difference amount along with other promotional and pecuniary benefits to the applicant;
- v. Respondent may be directed to pay exemplary compensation to the applicant for his long harassment, humiliation, embarrassment, and social downtrend; and
- vi Any other order or direction as may be deemed just, proper and fit in the facts and circumstances if the case may be passed in favour of the applicant and against the respondents in the interest of justice."

2. It is submitted that they have made number of representations ventilating their grievances to the respondents. However, the applicants have not enclosed any specific representation addressed to the second respondent under whom they are working.

3. In the circumstances, this OA is disposed of without going into the merits of the case by permitting the applicants to make an appropriate representation to second respondent within two weeks from the date of receipt of a certified copy of this order and on receipt of such a representation from the applicants, the second respondent shall consider the same and pass appropriate reasoned and speaking order thereon within ninety days in accordance with law.

A copy of the OA, be enclosed to this order.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

/ns/